

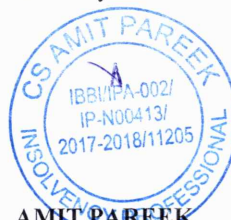
**FORM A****PUBLIC ANNOUNCEMENT****[Under regulation 6 of the Insolvency and Bankruptcy Board of India)****(Insolvency Resolution Process for Corporate Persons) Regulations, 2016]****For the attention of the creditors of EGT ENTERTAINMENT PRIVATE LIMITED**

<b>RELEVANT PARTICULARS</b>		
1	Name of Corporate Debtor	<b>EGT ENTERTAINMENT PRIVATE LIMITED</b>
2	Date of incorporation of corporate debtor	23.04.2010
3	Authority under which corporate debtor is incorporated / registered	Registrar of Companies (ROC), Sikkim, under the Registration of Companies (Sikkim) Act, 1961, bearing registration number 855 of 2010 on 23.04.2010
4	Corporate identity number / Limited Liability Identification Number of corporate debtor	Since, the company is registered under the Registrar of Companies (ROC), Sikkim, under the Registration of Companies (Sikkim) Act, 1961, bearing registration number 855 of 2010 on 23.04.2010, therefore the details of the company is not available at the MCA Portal.
5	Address of the registered office and principal office (if any) of corporate debtor	House No CH-4-1, Near District Court, BasiKothi, Upper Sichey, Gangtok, Sikkim- 737101
6	Insolvency commencement date in respect of corporate debtor	07.04.2025 (Order received on 09/04/2025)
7	Estimated date of closure of insolvency resolution process	4th October, 2025 (180 days)
8	Name and registration number of the insolvency professional acting as interim resolution professional	<b>AMIT PAREEK</b> Registration Number: IBBI/IPA-002/IP-N00413/2017-2018/11205
9	Address and e-mail of the interim resolution professional, as registered with the Board	Amit Pareek, 4th Floor, Ram Prasad Complex, Chatribari, Guwahati-781001 E-mail: <a href="mailto:amitpareek99@yahoo.com">amitpareek99@yahoo.com</a>

10	Address and e-mail to be used for correspondence with the interim resolution professional	<b>Please submit claims to: AMIT PAREEK</b> 4th Floor, Ram Prasad Complex, Chatribari, Guwahati-781001 E-mail: cirpegt@gmail.com
11	Last date for submission of claims	23rd April, 2025 (Order received on 09/04/2025)
12	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 2, ascertained by the interim resolution professional	Not Applicable
13	Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	Not Applicable
14	(a) Relevant Forms and  (b) Details of authorized representatives are available at:	(a) <a href="https://ibbi.gov.in/home/downloads">https://ibbi.gov.in/home/downloads</a>  (b) Not Applicable

Notice is hereby given that the National Company Law Tribunal has ordered the commencement of a corporate insolvency resolution process of the EGT Entertainment Private Limited on 07.04.2025.

The creditors of EGT Entertainment Private Limited are hereby called upon to submit their claims with proof on or before 23rd April, 2025 to the interim resolution professional at the address mentioned against Entry No. 10. The financial creditors shall submit their proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means. The claims denominated in foreign currency shall be valued in Indian Currency at the official exchange rate as on the insolvency commencement date. Submission of false or misleading proofs of claim shall attract penalties.



**Date: 11/04/2025**  
**Place: Guwahati**

**AMIT PAREEK**  
**Interim Resolution Professional**  
IBBI/IPA-002/IP-N00413/2017-2018/11205

## 23rd CM's Compound Archery Gold Cup commences in Karthok

**PAKYONG, April 10 (IPR):** The 23rd Chief Minister's Compound Archery Gold Cup commenced with Minister for Agriculture, Horticulture, AH&VS department, and Fisheries department cum MLA Chujachen, Puran Gurung, inaugurating the event at Karthok Archery Field, Pakyong, today in the presence of Advisor to CM cum president, State Archery Association, Kunga Nima Lepcha alongside MLA Gnathang Machong and Advisor, Social Welfare department and Women, Child, Senior Citizen, and Person with Disabilities Welfare department, cum president of the organising committee, Pamin Lepcha; Zilla Adhakshya Pakyong District, Laden Lhamu Bhutia; and panchayat members.



Administration Centre, Pakyong, the event is being held under the banner of the 'Nasha Mukh Bharat Abhiyan and Nasha Mukh Sikkim' campaign while also commemorating the 50th year of Sikkim's Statehood.

In her opening address, Pamin Lepcha thanked the Chief Minister cum chief patron of the tournament for his support, noting his encouragement towards youth participation in the field of sports. She also expressed gratitude to MP Rajya Sabha, patron of the tournament, for helping realise the archery academy.

Further, she noted that the tournament is a matter of pride for Pakyong and highlighted archery as a traditional sport rooted in

Sikkim's culture and history. She added that it offers youth a platform to showcase talent, build confidence and connect with others.

She also extended her best wishes to the archers, encouraging them to compete with honesty, discipline, and respect. She called for collective efforts to create a drug-free, healthy, and progressive Sikkim through sports, urging everyone to work towards making Sikkim a capable and prosperous State.

The open knockout tournament officially commenced with a match between Druk Yargey Todey and Dhokku.

The event will include various cultural dance performances, along with showcases of traditional and endangered games such as dart



competitions and kite flying, and a display of a traditional hut.

The tournament features 15 teams competing for the title, with the winning team set to receive a cash prize of Rs 3 lakh, while the runner-up will be awarded Rs 2 lakh.

Also present were District Collector Pakyong, Rohan Agawane; Additional District Collector, Sangay Gyatso Bhutia; Additional District Collector (Development), Robin Pd Sewa; Additional Superintendent of Police, ML Pradhan; officers from various departments under the district and the general public.

## 'PM Modi did it, UPA slept': BJP on Tahawwur Rana's extradition; Congress hits back

**NEW DELHI, April 10 (IANS):** In a significant development in India's long-standing pursuit of justice for the 26/11 Mumbai terror attacks, Tahawwur Hussain Rana, a key accused and associate of David Coleman Headley, was extradited from the United States and landed here on Thursday.

The development has reignited a fierce political war of words, with the ruling BJP calling it a "historic diplomatic victory" under Prime Minister Narendra Modi's leadership, while the Congress asserted the move was the culmination of decade-long efforts initiated during the UPA era.

Rana, a 64-year-old Canadian American citizen of Pakistani origin, was arrested by the FBI in 2009 for plotting attacks, including one in Copenhagen, and was convicted in the US for his role in terrorism-related conspiracies. However, his extradition to India,

specifically for his alleged involvement in the 2008 Mumbai attacks that killed 166 people, marks a turning point in India's global anti-terror push.

Hailing the extradition, BJP leaders praised PM Modi and the country's security agencies for what they called a firm and unwavering stand against terrorism.

Addressing a press conference, BJP national spokesperson Shehzad Poonawalla said: "Today, our security agency, anti-terror agency, and intelligence agency have achieved great success. 26/11 terror attack conspirator Tahawwur Rana is being brought to India today."

He added: "This is not an ordinary extradition, it is a reflection of the resolve of the new India... Today, when Tahawwur Rana is being brought to India, it is also a warning to every terrorist and conspirator that no matter where in the world you are hiding, India will find you one by one, and bring you to justice."

Speaking to reporters in Mumbai, Union Minister and BJP leader Piyush Goyal said the Congress did not do anything to punish the terrorists and the extradition was possible because of Prime Minister Narendra Modi's "foremost and paramount commitment" to India's national security and national interest.

He said: "During the Congress government, terrorists attacked this very hotel (Taj Palace) where we are present. People died here. But Congress did not do anything to punish the terrorists... It was PM Narendra Modi's resolve to ensure that people who harm our country are severely

punished..." He alleged it showed undue leniency towards terrorist Ajmal Kasab - "fed him biryani".

Talking to IANS, BJP MP Manoj Tiwari also lauded the development, saying: "India is fortunate to have a Prime Minister like Narendra Modi, who has led the country with a positive agenda... This is a significant achievement for the Modi government. The entire country is grateful to PM Modi and his government."

While welcoming the extradition, Congress leaders were quick to remind the government that the diplomatic and legal process began during their tenure.

Former Union Home Minister P. Chidambaram said: "I am happy that Tahawwur Hussain Rana... was extradited to India. However, it is crucial to tell the complete story."

"The extradition is the result of over a decade of hard, diligent, and strategic diplomacy that was initiated, led, and sustained by the UPA government, in coordination with the US."

Congress leader Kanhaiya Kumar took a sharper tone, calling the government's celebration of Rana's extradition a distraction tactic.

"Since the BJP has no achievement worth the name, it tries to divert public issues under one pretext or the other," he said, while campaigning in Bihar.

## Congress won't be able to fight against RSS: BJP

**BHOPAL, April 10 (IANS):** Madhya Pradesh BJP launched a scathing attack on Congress on Thursday, saying the party is questioning Electronic Voting Machines (EVMs) as people have rejected them across the country.

On Wednesday, during the party convention in Gujarat's Ahmedabad, Congress blamed EVMs for the party's defeats in the elections, including in the state Assembly elections in 2023 in Madhya Pradesh.

Hitting back at Congress, MP BJP chief V. D. Sharma said that questioning the credibility of EVMs and the Election Commission (EC) shows Congress's frustration due to its consistent defeats

in the elections. He said the Supreme Court has given its judgment on it, however, Congress is not digesting the truth.

"Congress leaders gave examples of the election process in foreign countries, but they don't trust India's election system, which is acknowledged and appreciated across the world. Congress has always followed the divide and rule policy to grab power," Sharma said while talking to media persons here in Bhopal.

He said that senior Congress leaders like Kamal Nath and Mallikarjun Kharge, who have won several elections, are now questioning the EVMs.

"They are doing it because they know that they can't win against Prime Minister Narendra Modi-led BJP," he said.

Meanwhile, BJP MLA Rameshwar Sharma said that Congress won't be able to fight against the Rastriya Swayamsevak Sangh (RSS) ever in the future.

"During Congress regimes, RSS members were tortured and put in jail for no reason. Everyone knows what happened with RSS members during the Emergency imposed by Indira Gandhi. But they (RSS) defeated them (Congress). Rahul Gandhi or Jitu Patwari won't be able to fight against the BJP or the RSS," he said.

## 26/11 Mumbai terror attack...

to bring individuals involved in terrorism to justice, irrespective of which part of the world they had fled to".

Noting that the District Court for the Central District of California had ordered Rana's extradition on May 16, 2023, it said that he then filed multiple litigations in the Ninth Circuit Court of Appeals, all of which were rejected. He subsequently filed a petition for a writ of certiorari, two habeas petitions, and an emergency application before the US Supreme Court, which were also denied. The extradition proceedings were initiated between the two countries after India eventually secured a surrender warrant for the wanted terrorist from the US

government, the NIA said in the statement.

The NIA said that Rana is accused of conspiring with David Coleman Headley @ Daoud Gilani, and operatives of designated terrorist organisations, the Lashkar-e-Taiba (LeT) and the Harkatul-Jihadi Islami (HUJI), along with other Pakistan-based co-conspirators, to carry out the devastating terror attacks in Mumbai in 2008. A total of 166 persons were killed and over 238 were injured in the deadly attacks.

Both the LeT and HUJI have been declared as terrorist organisations by the Indian government under the Unlawful Activities (Prevention) Act (UAPA),

1967, the NIA statement added.

Meanwhile, security arrangements have been tightened at the NIA headquarters and Patiala House Court in the national capital ahead of Rana's arrival to face trial in India for his alleged role in the 2008 Mumbai attacks.

Rana, who is believed to have had close ties with Pakistan's Inter-Services Intelligence (ISI) and the terror outfit LeT, faces multiple serious charges under Indian law. These include criminal conspiracy, waging war against India, murder, forgery, and violations under the UAPA.

After his arrival, Rana is likely to be lodged in a high-security ward at Delhi's Tihar Jail and produced before a Delhi court.

**Gangtok weather**

Max. Temperature : 19° C

Min. Temperature : 11° C

## Trishakti Corps installs bus stop at Rangpo

SE Report

**GANGTOK, April 10:** In continued commitment towards community service and spirit of youth engagement, the Trishakti Corps provided a bus stop to the local community of Rangpo.

This bus stop built to shield daily commuters from vagaries of weather also serves as an 'Island of Motivation' for locals with vibrant visuals of 'Decade of Transformation' of Indian Army. The handing over of bus stop was culmination of a weeklong recruitment awareness drive by Trishakti Warriors Outreach Team, a press release informs.

The Outreach Team in collaboration with local civil administration interacted with youth in Mamring Senior Secondary School, Duga Secondary School, Sumlingchey Secondary School and Singtam Senior Secondary School.



The team also met parents in villages under Block Development Officer, Duga to spread awareness about the Agniveer recruitment drive and encourage online registration for same. Inputs on

likely reservations for ex-Agniveers in Industrial Police Force for Sikkim which is under consideration for raising were also highlighted during the outreach drive, the release mentions.

**FORM A  
PUBLIC ANNOUNCEMENT**  
(Under regulation 6 of the Insolvency and Bankruptcy Board of India) (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

**FOR THE ATTENTION OF THE CREDITORS OF  
EGT ENTERTAINMENT PRIVATE LIMITED**

RELEVANT PARTICULARS	
1. Name of corporate debtor	EGT ENTERTAINMENT PRIVATE LIMITED
2. Date of incorporation of corporate debtor	23.04.2010
3. Authority under which corporate debtor is incorporated / registered	Registrar of Companies (ROC), Sikkim, under the Registration of Companies (Sikkim) Act, 1961, bearing registration number 855 of 2010 on 23.04.2010
4. Corporate Identity No. / Limited Liability Identification No. of corporate debtor	Since, the company is registered under the Registrar of Companies (ROC), Sikkim, under the Registration of Companies (Sikkim) Act, 1961, bearing registration number 855 of 2010 on 23.04.2010, therefore the details of the company is not available at the MCA Portal.
5. Address of the registered office and principal office (if any) of corporate debtor	House No CH-4-1, Near District Court, Basikothi, Upper Sichey, Gangtok, Sikkim- 737101.
6. Insolvency commencement date in respect of corporate debtor	07.04.2025 (Order received on 09/04/2025)
7. Estimated date of closure of insolvency resolution process	4th October, 2025 (180 days)
8. Name and registration number of the insolvency professional acting as interim resolution professional	AMIT PAREEK Registration Number: IBI/PA-002/IP-N00413/2017-2018/11205
9. Address and e-mail of the interim resolution professional, as registered with the Board	Amit Pareek, 4th Floor, Ram Prasad Complex, Chatribari, Guwahati-781001. E-mail: amitpareek99@yahoo.com
10. Address and e-mail to be used for correspondence with the interim resolution professional	Please submit claims to: AMIT PAREEK 4th Floor, Ram Prasad Complex, Chatribari, Guwahati-781001. E-mail: cripag@gmail.com
11. Last date for submission of claims	23rd April, 2025 (Order received on 09/04/2025)
12. Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	Not Applicable
13. Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	Not Applicable
14. (a) Relevant Forms and (b) Details of authorized representatives are available at:	(a) <a href="https://ibbi.gov.in/home/downloads">https://ibbi.gov.in/home/downloads</a> (b) Not Applicable

Notice is hereby given that the National Company Law Tribunal has ordered the commencement of a corporate insolvency resolution process of the EGT Entertainment Private Limited on 07.04.2025.

The creditors of EGT Entertainment Private Limited are hereby called upon to submit their claims with proof on or before 23rd April, 2025 to the interim resolution professional at the address mentioned against Entry No. 10. The financial creditors shall submit their proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means. The claims denominated in foreign currency shall be valued in Indian Currency at the official exchange rate as on the insolvency commencement date. Submission of false or misleading proofs of claim shall attract penalties.

Date: 11/04/2025  
Place: Guwahati

**AMIT PAREEK**  
Interim Resolution Professional  
IBBI/PA-002/IP-N00413/2017-2018/11205

**PUBLIC NOTICE**

The general public is informed that State Environment Impact Assessment Authority (SEIAA) Sikkim has accorded Environment Clearance to proposed NIT Sikkim Campus at Dung Dung, Khamdong near Gangtok, District East Sikkim vide EC identification no. EC24C0000SK5116705N and File no. 482/ENV&SC (CIRCLE) dated 08 / 04 / 2025. And whereas vide this public notice general public is also informed that the A copy of the Environmental Clearance is available on the website of <https://parivesh.nic.in>

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12.04.2025  
8PM Onwards

1st Prize  
Amount for Winner

₹ 1.50 CRORES

GUARANTEED

**PRIZE AMOUNT FOR SELLER : ₹ 10 LAKHS**

**PRIZE AMOUNT FOR SUB-STOCKIST : ₹ 5 LAKHS**

Total Prize Amount

₹ 1.65 CRORES

1st PRIZE WILL BE DRAWN OUT OF SOLD TICKETS ONLY

2nd Prize  
Amount for Winner

₹ 10 LAKHS

PRIZE AMOUNT FOR SELLER

₹ 1,00,000

PRIZE AMOUNT FOR SUB-STOCKIST

₹ 50,000

TOTAL PRIZE AMOUNT

₹ 11.50 LAKHS

3rd Prize  
Amount for Winner

₹ 5 LAKHS

PRIZE AMOUNT FOR SELLER

₹ 50,000

PRIZE AMOUNT FOR SUB-STOCKIST

₹ 20,000

TOTAL PRIZE AMOUNT

₹ 5.70 LAKHS

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Rank	Prize Amount for Winners ₹	Prize Amount for Sellers ₹	Prize Amount for Sub-Stockist ₹
1	1,50,00,000	10,00,000	5,00,000
2	10,00,000	1,00,000	50,000
3	5,00,000	50,000	20,000
4	5,000	500	50
5	2,000	200	30
6	1,000	100	20
7	500	50	10

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\*TDS 2% applicable on Sellers & Sub-stockists prize amount (Section 194G)

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Tickets are available at all Lottery Counters

मुख्यमन्त्रीले उपाध्यक्ष

थापालाई दिए जन्मदिनको बधाई

गान्तोक, १० अप्रेल (हि.स.): मुख्यमन्त्री पीएस गोलेले सिक्किम विधानसभाको उपाध्यक्ष राजकुमारी थापालाई जन्मदिनको बधाई दिँदै उनको सुस्वास्थ्य तथा खुशीको कामना गरेका छन्।

बाढीको रोकथाम र स्वच्छता

प्रवर्द्धन गर्न आरएनपीद्वारा

महासफाई अभियान आयोजित



पाकिम, १० अप्रेल (आईपीआर): बर्खायामअधि रम्फू क्षेत्र स्वच्छ राख्न साथै यसको तयारी गर्न रम्फू नगर पञ्चायत (आरएनपी)-ले बिहीवार 'क्लिन द ड्रेन बिफोर द रेन' ध्येयका साथ महासफाई अभियान आयोजन गरेको छ।

पश्चिम पण्डामका विधायक एलबी दासको नेतृत्वमा आयोजन गरिएको सफाई अभियानमा सहभागीहरूले लोअर बजार, अप्पर बजार र वीरपरिका क्षेत्रहरूमा व्यापक सफाई अभियान आयोजन गरे। यसै क्रममा पानीको प्रवाह सहज बनाउन मुख्य ढल सफा गरियो। सहभागीहरूले यस पहलले बाढीको जोखिम कम गर्ने र बासिन्दाहरूका लागि स्वच्छ अवस्था प्रवर्द्धन गर्ने विश्वास व्यक्त गरे।

विधायक दासले स्वच्छ र स्वस्थ पर्यावरण कायम राख्न सामूहिक प्रयासको महत्त्वमाथि जोड दिए। उनले रम्फू नगर पञ्चायत र समुदायको सक्रिय सहभागिता र समर्पणका लागि प्रशंसा गरे र सबै हितधारकलाई सफाई र पर्यावरणीय व्यवस्थापनबारे जागरूकता जगाउँदै यस्ता पहलहरूलाई निरन्तरता दिन आग्रह गरे।

महासफाई अभियान नागरिक, अधिकारी र स्वयंसेवकहरूमाझ नयाँ उत्साहका साथ सम्पन्न भयो, जसले गर्दा उनीहरूलाई स्वच्छ र हरित रम्फू निर्माणमा थप सहकार्य गर्न प्रेरित गर्‍यो। यस अवसरमा आरएनपी अध्यक्ष सञ्जीव खाती, उपाध्यक्ष राधा प्रधान र आरएनपी पार्षद पिङ्कु कुमार, सञ्जु मगर र लरिष्णा तामाङलागायत अन्यको उपस्थिति रहेको थियो।

रञ्जना शर्मा अन्तरराष्ट्रिय

युवा पुरस्कारले सम्मानित



सोनादा, १० अप्रेल (हि.स.): रञ्जना शर्मा अन्तरराष्ट्रिय युवा पुरस्कारले सम्मानित भएकी छन्। ड्युक अफ एडिनबर्ग अन्तरराष्ट्रिय सम्मानलाई अन्तरराष्ट्रिय युवा पुरस्कार पनि भनिन्छ। यस वर्ष सोनादा निवासी रञ्जना शर्मालाई प्रदान गरिएको छ। बिहीवार इण्डिया इन्टरनेशनल सेन्टर, नयाँ दिल्लीमा आयोजित एक कार्यक्रममा उनलाई उक्त पुरस्कार प्रदान गरिएको छ।

सेन्ट्रल हार्ट स्कूल सिलगढीमा शिक्षिकाको रूपमा कार्यरत शर्मालाई उक्त पुरस्कार उनको अवाइल लिडको रूपमा अनुकरणीय सेवा गरेबापत प्रदान गरिएको हो। चार वर्षभन्दा बढी समर्पित संलग्नताका साथ उनले आईएचडीपी कार्यक्रम अन्तर्गत युवा सहभागीहरूलाई मार्गदर्शन गर्न महत्त्वपूर्ण भूमिका निर्वाह गरेकी छन्। विश्वमा १४० देशमा मान्यताप्राप्त उक्त पुरस्कार प्रत्येक वर्ष १४ देखि २४ वर्ष उमेरका युवाहरूलाई प्रदान गरिन्छ। रञ्जना शर्मा सोनादा रिमिटे बस्ती निवासी तारनाथ ढुङ्गेलकी बुहारी हुन् भने प्रभाकर ढुङ्गेलकी पत्नी हुन्। बुहारीको यस उपलब्धिको सम्पूर्ण ढुङ्गेल परिवारलाई नै गौरवान्वित तुल्याएको तारनाथ ढुङ्गेलले बताएका छन्।

सावलीगाउँ विद्यालयको

स्वर्णजयन्ती समारोहको चौथो दिन

मन्त्री एनबी दाहाल सहभागी

गान्तोक, १० अप्रेल: सोरेङ जिल्लाअधीनस्थ जुम-सालघारी निर्वाचन समष्टिको सावलीगाउँ माध्यमिक विद्यालयको स्वर्ण जयन्ती समारोहको चौथो दिन बिहीवार सिक्किम सरकारको सडक एवं पुल विभागका मन्त्री एनबी दाहाल मुख्य अतिथिका रूपमा सहभागी बने। यस अवसरमा क्षेत्र विधायक तथा आयोगक समितिका प्रमुख संरक्षक मदन सिन्धुरी विशेष रूपमा उपस्थित रहेका थिए। जोरथाङ नगर पञ्चायत अध्यक्ष पवित्र मानव, समारोह आयोगक समितिका प्रतिनिधिलागायत अन्य गणमान्य व्यक्तित्वहरू आजको यस कार्यक्रममा उपस्थित थिए। मुख्य अतिथि एवं विशिष्ट अतिथिगणलाई न्यानो स्वागत जनाइएपछि शुरु भएको कार्यक्रममा रङ्गाङ्गा सांस्कृतिक प्रस्तुतिलागायत अन्य विविध खेल प्रतियोगिता आयोजना गरियो।

जनसूचना

जहाँ सर्वसाधारण यो सूचित गरिन्छ कि राज्य पर्यावरण प्रभाव आकलन प्राधिकरण (एसईआईए) सिक्किमले पूर्व सिक्किम जिल्लाको गान्तोक नजिकैको खाम्पोङको डुङ डुङमा प्रस्तावित एनआईटी सिक्किम क्याम्पसलाई ईसी पहिचान नम्बर EC24C0000SK5116705N र फाइल नम्बर 482/ENV&SC (सर्कल) मिति 08/04/2025 मार्फत पर्यावरणीय स्वीकृति प्रदान गरेको छ र यस जनसूचनामार्फत आम जनतालाई पनि सूचित गरिन्छ कि पर्यावरणीय स्वीकृतिको प्रतिलिपि https://parivesh.nic.in को वेबसाइटमा उपलब्ध छ।

फारम ए

जनसूचना

(भारतीय विद्यालय तथा विद्यालयिय बोर्डको विषय 6 अन्तर्गत) (कपीट व्यक्तिको लागि विद्यालयिय समाधान प्रक्रिया) नियम, 2016]

ईजीटी मनोरञ्जन प्राइभेट लिमिटेडका ऋणदाताहरूको ध्यानकर्षणको लागि

Table with 2 columns: S.N, and details of the tender process including dates, amounts, and contact information.

यहाँ यो सूचना दिइन्छ कि राष्ट्रिय कम्पनी न्याय न्यायधिकरणले 07.04.2025 मा ईजीटी इन्टरटेन्मेन्ट प्राइभेट लिमिटेडको कपीट विद्यालयिय समाधान प्रक्रिया शुरु गर्न आदेश दिएको छ। ईजीटी इन्टरटेन्मेन्ट प्राइभेट लिमिटेडका ऋणदाताहरूलाई 23 अप्रेल, 2025 मा सा सोभदादि अघि प्रमाणित आफ्ना दावीहरू प्रतिष्ठित नम्बर 10 किन्दा उद्देश्य गरिएको उद्घोषणा रहेको अनतिर समाधान पेशेवरलाई पेश गर्न आदेश गरिएको छ। विविध ऋणदाताहरूले आफ्नो प्रमाण इलेक्ट्रोनिक माध्यमबाट मात्र पेश गर्नुपर्नेछ। अन्य सबै ऋणदाताहरूले प्रमाणित/दावीहरू व्यक्तित्व रूपमा, हुनासाथमा वा इलेक्ट्रोनिक माध्यमबाट पेश गर्न सक्नेछन्। विदेशी मुद्रामा उद्देश्य गरिएका स्वीकृतिको सम्पादन विद्यालयिय सुरु हुने मितिमा आधिकारिक विनिमय दामा भारतीय मुद्रामा गर्नेछ। दावीको नतव वा प्रामाण प्रमाणहरू पेश गर्दा जर्माना लाग्छ।

मिति: 11/04/2025 स्थान: गुवाहाटी

कामाख्या र आनन्द विहार टर्मिनल, गुवाहाटी र श्री गंगानगर एवं न्यू जलपाइगुडी र अयोध्या केन्द्रबीच साप्ताहिक ग्रीष्मकालीन स्पेशल ट्रेन (टोआडी) चलाउने निर्णय लिएको छ।

Table showing train schedules for Kamakhya and Anand Bihari Terminus, Guwahati, and Shri Ganganagar and New Jalpaiguri and Ayodhya Centres. Includes dates, times, and train names.

Table showing train schedules for Kamakhya, Ganganagar, and Ayodhya Centres. Includes dates, times, and train names.

Table showing train schedules for New Jalpaiguri and Ayodhya Centres. Includes dates, times, and train names.



ROADS & BRIDGES DEPARTMENT GOVERNMENT OF SIKKIM

Memo No: ०२१./ND/R&B/2025-26

Dated: 8/04/2025.

NOTICE INVITING TENDER

For and on behalf of the Governor of Sikkim, Divisional Engineer (Mangan), Roads & Bridges Department, Government of Sikkim, invites sealed tenders on percentage rate basis under single bid system from the eligible contractors enlisted with Sikkim Public Works Department vide Notification No: 21/R&B/PWD/Secy/2023-24 dated 18.10.2023, through competitive bidding within the territorial jurisdiction of the Gram Panchayat/ Urban Local Bodies where the work is to be executed.

Table with 6 columns: Sl. No, Name of Work, Amount put to tender (bid value) (Rs.), Earnest Money (Rs.), Cost of tender Documents (Rs.), Grade of Contractor, and Jurisdiction.

TIME SCHEDULE:-

Table with 4 columns: Sl. No, Description of event, Date and Time, and Office location.

CONDITIONS OF CONTRACT:-

- 1. Tender is open only to the eligible Contractors/Firms of appropriate Class/Area.
2. The intending tenders/contractors should apply in writing for issue of tender documents.
3. The application should be enclosed attested copies of (a) Validated/Updated Contractor Enlistment Certificate; (b) Certificate of Identification; (c) PAN Card; (d) Voter Identity Card where the work is to be executed.
4. The prescribed Non-Transferable Tender Documents (excluding the Tender Form) can be obtained during the period specified as above from the Office of the Divisional Engineer (Mangan), Roads & Bridges Department, Mangan on production of requisite Bank Receipt of the State Bank of Sikkim towards the cost of Tender Documents (Non-Refundable) under the Head "0059-80-800" cost of Tender Form (Roads & Bridges).
5. Earnest money deposit @ 2.50% in the State Bank of Sikkim shall be in the form of Deposit Receipt of Schedule Bank which includes deposits in the form of Temporary Deposit Receipt (TDR) in favour of the Divisional Engineer (Mangan), Roads & Bridges Department. Tender Form shall be issued only on production of Temporary Deposit Receipts of 2.50% earnest money.
6. The Earnest Money Deposit in the case of Enlisted Women Contractors shall be governed vide Notification No.104/R&B dated 8/10/2020.
7. The tender documents, including the Tender Form with quoted offer should be placed in a sealed cover with the name of the tenderers and the name of work superscripted on it, supporting documents listed at Sl. No.3: (a), (b), (c), and (d) above should be enclosed with the offer.
8. Sealed Tenders may be deposited in the Tender Box in the venue and on the date and within the time as indicated above.
9. Tenders shall be opened by a Tender Opening Committee as prescribed vide Notification No:21/R&B/PWD/Secy/2023-24 dated 18/10/2023 in the presence of the tenderers on the date and time as indicated above.
10. The Tenderer should sign on every page of the tender documents as Acceptance of the General Direction and Conditions of the contract and other laid down norms. The rate quoted should be both in figures and words and should be inclusive of all Taxes and Levies. Over writing and corrections should be avoided and if made should be authenticated. Incomplete/Conditional tenders shall be rejected forthwith.
11. In case of any discrepancy in rate(s) printed in the schedule of Rates and Quantities issued with the tender documents, rates as per approved Schedule of Rates will be taken as correct. For items outside the Schedule of Rates (SOR), the rates shall be as per the technically checked estimate/analysis. Decision of the PCE-cum-Secretary/Head of the Department will be final in the regard.
12. The work value, scope and quantum of the work are subjected to change; the contractor shall execute the work as per the directives of the Department. No claim on this account is entertained whatsoever. If any claim is made, it shall be as per the agreement rates.
13. The Department reserves the rights to hold payments to the contractor unless test certificates are not produced by the contractor when called upon to do so.
14. Avoidable damages due to negligence of the contractor shall be at his/her own risk and cost. The Department shall not be liable for payment of such damages (if any), including accidents to labour at site.
15. The offer shall remain valid for a period for 90 (Ninety) days. The work should commence within 15 (fifteen) days from the issue of Work Order.
16. All the conditions as mentioned in the NIT shall be deemed to be a part of the agreement to be entered with the contractor. Security deposit shall be collected by deductions from the running bills of the contractor @ 5% of the value of work done.
17. The defect liability period for the pavement work shall be a period of five (05) years which shall not cover the damages due to natural calamities, formation sinking, landslides, etc.
18. The payment for the work executed work shall be done only after obtaining sanction from the Government and no claim, whatsoever, shall be entertained before the sanction.
19. The Department reserves the right to accept or reject any or all tenders without assigning any reason thereof.
20. The contractor with the lowest bid and whose bid is accepted by the tender committee is required to register themselves and produce a GST certificate prior to receipt of work order.
21. The recoveries of Income Tax, Value Added Tax and Royalties on Forest Produce shall be as per rates notified by the Government from time to time and applicable on the date of payment. In no case, claim of any contractor for deduction as per rates incorporated in Analysis of Rates or Schedule of Rates on the date of tender shall be acceptable.
22. In case of carriage of non-stock materials, if these materials are available at site or are actually transported from a lesser distance than indicated in the scheduled, the department shall pay the carriage as per actual proof of carriage supported by permits issued by Forest, Environment & Wildlife Management Department indicating the quarries which required to be submitted by contractor with bill, nor exceeding the rates as incorporated in these schedules. The contractors are required to submit necessary documents to fulfill the claim of payment for carriage of non-stock materials.
23. Subletting of contract work is against the norms and it comes to the notice, the original contract shall be cancelled and appropriate action shall be initiated as per the rules.
24. The Department also reserves the right to increase, decrease, alter or modify the item of works as indicated in the NIT without assigning any reason thereof.
25. In case the man power employed by the contractors are from outside the State or neighboring countries, it shall be the responsibility of the contractors to get them registered with the Labour Department, Government of Sikkim as per the relevant Labour Laws.
26. Use of explosive shall be regulated as under:
(a) Transportation, Handling, storage and use of Explosives (if necessary) shall be in accordance with the provision of the India Explosive Act and General Guidelines, Circulars issued by the department and other competent authorities on the subject from time to time.
(b) The rules and regulations issued by the Sikkim Public Works Department or any other competent authority shall strictly be adhered to with regard to transportation, storage; handling and use of explosives shall be maintained by the contractor.
27. The contractor shall also make arrangement to have photographs of the works taken at least at three stages of the construction period i.e. beginning, middle and completion stages.
28. Quarrying of stones shall be allowed only from designated approved quarries. Where work of Water bound Macadam is involved, binding materials shall strictly be in accordance with the specification, both in quality and quantity. Works such as compaction, consolidation and stabilization etc. will be required to be done on trial stretches to ensure the materials, procedure and equipment's are producing the desired result.
29. Damage of properties in and around the work site must be avoided at all cost. The contractor shall be held responsible for any acts of negligence and shall be made to make good the damages.
30. Expenditure involved for material testing, cube strength of concrete, crushing strength of road metals etc. at site or in laboratories shall be borne by the contractor. The contractor shall make necessary arrangements accordingly as and when instructed to do so.
31. It is accepted to the tenderer to have inspected the site before submitting his/her bid. There may be possible site difficulties for which the tenderer should have their own correct assessment before submitting the bid.
32. The contractor will have to pay all taxes and duties as applicable and notified by the State/Central Government and no claim shall be entertained in this regard whatsoever.
33. The cost of stock materials and bridge parts supplied from the Department store will be deducted from the contractor's bills as per rules.
34. All bidders must compulsorily hold an account in the State Bank of Sikkim, Government of Sikkim.
35. The rate quoted should be inclusive of all the taxes in toto.

R.O. No. 13/IPR/PUB/Classi/25-26 Date:09/04/2025

Sd/- Divisional Engineer (Mangan) Roads & Bridges Department